



**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE G. S. AHLUWALIA**

**ON THE 20<sup>th</sup> OF SEPTEMBER, 2024**

**MISC. PETITION No. 2759 of 2024**

***MANGALESHWAR DWIVEDI***

*Versus*

***SHRI MUKESH SHUKLA AND OTHERS***

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**Appearance:**

*Shri Dhananjay Shukla – Advocate for petitioner.*

*Shri Vijayendra Singh Choudhary – Government Advocate for the State.*

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**ORDER**

This petition under Article 227 of the Constitution of India has been filed seeking the following reliefs:-

7.1 That, it is therefore prayed that Hon'ble Court be pleased to set aside the impugned order dated 13.04.2024 (Annexure P/6) passed by learned Trial Court in MJC No.137/2018 and allow the application under Order 7 Rule 14 of CPC dated 09.08.2023 (Annexure P/5) passed by learned Trial Court, in the interest of justice.

7.2 Any other relief or direction which this Hon'ble Court deems fit may also be granted to the petitioner.

2. It is submitted by counsel for petitioner that petitioner had filed an application under Order VII Rule 14 of CPC for taking Pen Drive on record, however, said application has been rejected by the impugned order on the ground that Pen Drive is not supported by the certificate issued under Section 65B of Evidence Act.



3. Considered the submissions made by counsel for petitioner.
4. It is submitted by counsel for petitioner that Pen Drive was filed at the stage of final arguments. Furthermore, it was not supported by the certificate issued under Section 65B of Evidence Act. Under these circumstances, in view of the fact that petitioner did not place the documents on record at the appropriate stage and filed a Pen Drive containing some contents without supported by the certificate issued under Section 65B of Evidence Act, this Court is of considered opinion that the Trial Court did not commit any mistake by rejecting the application.
5. Accordingly, the petition fails and is hereby **dismissed**.

**(G.S. AHLUWALIA)**  
**JUDGE**

**Arun\***